GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 4363 TO BE ANSWERED ON 19/07/2019

DANCE BASED TV SHOWS

4363. SHRIMATI POONAM MAHAJAN: SHRI M. SELVARAJ:

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Government has taken cognizance of the advisory issued to private television channels to avoid making children perform suggestive and age-inappropriate moves in dance-based reality shows originally done by adults in movies, if so, the details thereof;
- (b) whether the Government has taken adequate measures to keep a check on channels so that they follow the provisions of the programme and advertising codes prescribed under the Cable Television Networks (Regulation) Act, 1995, that prohibit TV networks from telecasting content that denigrates children in any manner, if so details thereof; and
- (c) whether the Union Government will take necessary steps to ban indecent and inappropriate representation of children in dance reality shows or other such programmes by private television channels, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF ENVIRONMENT, FOREST & CLIMATE CHANGE; AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR)

(a) to (c): The Central Government has issued an Advisory on 18th June, 2019 to all private satellite TV channels to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995 relating to programmes of children and to desist from showing children in vulgar, indecent, suggestive and inappropriate manner in dance reality shows or other such programmes and exercise maximum restraint, sensitivity and caution while showing such programmes.

It is the responsibility of the private TV channels to adhere to the Advisories issued by the Central Government under the Cable Television Networks (Regulation) Act, 1995. Violations, if any, are dealt with in accordance with the laid down procedure.
